

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 11

C.P.(IB)134/MB/2022

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Apeejay Pvt Ltd**
Vs.
Reliance Broadcast Network Ltd

Appearance (via video-conference):

For the Operational Creditor	:	Adv. Jineshkumar Gandhi
For the Corporate Debtor	:	None present
Authorised Signatory of the OC	:	Mr. Mayuresh Kadam

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel for the Operational Creditor is present. None present for the Corporate Debtor. Ld. Counsel for the Operational Creditor submits that the matter has been amicably settled out of the Court between the Parties and the Corporate Debtor has paid an amount to the tune of Rs. 43,00,000/- as a full and final settlement against the total Claimed amount to the tune of Rs. 1,09,54,053/-.

The Authorised Signatory of the Operational Creditor is also present and submits that the Operational Creditor has also received the entire amount and the same is also accepted by them. Therefore, the Counsel for the Operational Creditor, on instructions, orally seeks leave of this Tribunal to withdraw the main Company Petition. Leave as prayed is allowed. The main Company Petition bearing CP (IB) No. 134 of 2022, is disposed of as allowed to be withdrawn.

In view of the withdrawal of the main Company Petition bearing **CP (IB) No. 134 of 2022**, all the pending Interlocutory Applications, if any, arising out of this Company Petition becomes infructuous and the same are disposed of. File be consigned to record.

Sd/-

PRABHAT KUMAR
Member (Technical)

10.03.2023
Vedant

Sd/-

H. V. SUBBA RAO
Member (Judicial)